

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Appeal (SH) No. 2 of 2013

21.05.13

Heard Mr. CH Mawlong, the learned counsel for the petitioner.

The appeal is hereby admitted.

Call for Lower Court case record within 2(two) days.

Immediately after receiving of the Lower Court case record, paper book is to be prepared by the petitioner's counsel with the assistance of Registry.

List this matter for hearing 18.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. MC (SH) No. 34 of 2013 in
CrI. Appeal (SH) No. 2 of 2013

21.05.13

Heard Mr. CH Mawlong, the learned counsel for the applicant.

The instant Misc. application will be considered after receiving of the Lower Court case record.

List this matter 18.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Rev.P.(SH) No. 38 of 2013

21.05.13

Heard Mr. CH Mawlong, the learned counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be admitted and why such other order or orders should not be passed as this Court may deem fit and proper.

Notice is made returnable within 3(three) weeks.

Call for Lower Court case record.

The petitioner's counsel to take necessary steps to serve notice upon the respondents.

Since Mr. R. Gurung, the learned Addl. PP has entered appearance and accepted notice upon all the 3(three) respondents, no formal notice is called for.

List this matter on 11.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. MC (SH) No. 35 of 2013 in
CrI. Rev.P.(SH) No. 38 of 2013

21.05.13

Heard Mr. CH Mawlong, the learned counsel for the applicant.

Since Lower Court case record has been called for, the instant stay petition has no leg to stand further, hence disposed of.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 56 of 2013**

21.05.13

Heard Mr. R Gurung, the learned counsel for the petitioner who submits that the petitioner is not interested to pursue the matter further and desire to withdraw the same.

Mr. S Sen Gupta, the learned Addl. PP is present in the Court.

Considering the submissions advanced by the learned counsel, the matter stands disposed of on being withdrawal.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Petn.(SH) No. 32 of 2013

21.05.13

Heard Mr. HL Shangreiso, the learned counsel for the petitioner who submits that he may be given a chance to take steps against the respondents No. 1 & 3.

Prayer is allowed.

However, the petitioner's counsel to take necessary steps within 3(three) days.

Notice is made returnable within 3(three) weeks.

List this matter on 11.06.13.

Mr. R Gurung, the learned Addl. PP is present in the Court.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
El. Petn.(SH) No. 1 of 2013

21.05.13

Heard Mr. K Paul, the learned counsel for the petitioner.

Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel has entered appearance on behalf of respondent No. 1.

Mr. HS Thangkhiew, the learned senior counsel assisted by Mr. N. Mozika, the learned counsel has entered appearance on behalf of respondent No. 7.

Mr. GA Dkhar, the learned counsel has entered appearance on behalf of respondent No. 3.

Mr. R Jha, the learned counsel has entered appearance on behalf of respondent No. 4.

However, the other respondents No. 2,5,6 & 8 are yet to enter appearance.

List this matter for Written Statements.

The learned counsel for the respondents prayed for 1(one) month for filing of Written Statements.

Prayer is allowed.

In the meantime, those respondents who are not present before this Court today are also at liberty to file their Written Statements on or before the next date.

List this matter on 18.06.13.

JUDGE

V. Lyndem.

